

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2139
ANSWERED ON 10TH MARCH, 2016

INCREASE IN TOLL TAX ON NHs

2139. SHRI P. K. BIJU:
SHRI INNOCENT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

सड़क परिवहन और राजमार्ग मंत्री

- (a) whether the rates of toll tax on National Highways have been doubled during the last three years, if so, the details thereof;
- (b) the details of basis for increasing rates of toll under Government rules; and
- (c) the heads under which income earned from toll tax is spent by the Government?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) No Madam.
- (b) Fee is being levied and collected as per the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and Concession agreement for the projects taken up on or after 05.12.2008. For the stretches completed before 05.12.2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997. As per National Highways Fee (Determination of Rates and Collection) Rules, 2008 (as amended) fee is to be revised annually without compounding by 3% each year from the 1st day of April. Additionally, to neutralize impact of variable cost of operation and maintenance, 40% of annual increase of Wholesale Price Index (WPI) is provided.
- (c) The revenue earned from fee is utilized for National Highways development.
